

**Damodar Valley Corporation Enquiry Committee Report.** [Placed in Library See No. S-94/57]

**AMENDMENTS TO ADMINISTRATION OF  
EVACUEE PROPERTY (CENTRAL)  
RULES**

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Nasker): Sir, on behalf of Shri Mehr Chand Khanna I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No SRO. 667 dated the 2nd March, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library See No S-95/57]

**ANNUAL REPORT AND ACCOUNTS OF  
HINDUSTAN HOUSING FACTORY  
(PRIVATE) LIMITED**

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act 1956, a copy of the Annual Report and Accounts of the Hindustan Housing Factory (Private) Limited for the year ending 31st July, 1956 [Placed in Library See No S-96/57]

**REPORT OF REHABILITATION FINANCE  
ADMINISTRATION**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1956 [Placed in Library See No S-97/57]

**STATEMENT SHOWING PROGRESS OF  
ACTION TAKEN UNDER SECTION 34(1A)  
(OF THE INDIAN INCOME-TAX ACT**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy of the statement showing progress of action in cases

dealt with under section 34 (1A) of the Indian Income-Tax Act, 1922, upto 31st May, 1957, in pursuance of an assurance given on the 18th September, 1954 during the discussion on the Indian Income-Tax (Amendment) Bill, 1954 [Placed in Library. See No S-93/57]

**AMENDMENTS TO THE CENTRAL EXCISE  
RULES**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944 —

(1) SRO 1591, dated the 16th May, 1957, and

(2) SRO 1767, dated the 1st June, 1957

[Placed in Library See No S-99/57]

**CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION**

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, with your permission I would like to correct a statement which I made in reply to a supplementary arising out of Starred Question No 12 today. The time-limit for the submission of the annual plans by the States in complete details, is the end of May and not the end of March.

**PRESIDENT'S ASSENT TO BILLS**

Secretary: Sir I lay on the Table the following four Bills passed by the Houses of Parliament during the First Session of Second Lok Sabha and assented to by the President since a report was last made to the House on the 13th May, 1957 —

- (1) The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.

**3435 Bill Passed by Rajya Sabha 15 JULY 1957 Railway Protection Force Bill 3436  
Laid on the Table**

[Secretary]

- (2) The Copyright Bill, 1957
- (3) The Appropriation (No. 3) Bill, 1957
- (4) The Central Sales Tax (Amendment) Bill, 1957

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the First Session of Second Lok Sabha and assented to by the President since a report was last made to the House on the 13th May, 1957 —

- (1) The Essential Commodities (Amendment) Bill, 1957
- (2) The Life Insurance Corporation (Amendment) Bill, 1957
- (3) The Industrial Disputes (Amendment) Bill, 1957
- (4) The Reserve Bank of India (Amendment) Bill, 1957
- (5) The Coal Bearing Areas (Acquisition and Development) Bill, 1957
- (6) The State Bank of India (Amendment) Bill, 1957

**MESSAGE FROM RAJYA SABHA**

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Railway Protection Force Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 29th May, 1957."

**BILL PASSED BY RAJYA SABHA  
LAID ON THE TABLE**

Secretary: Sir, I lay the Railway Protection Force Bill, 1957, as passed by Rajya Sabha, on the Table of the House

**RESIGNATION OF MEMBER**

Mr. Speaker: I have to inform the House that Shri R Venkataraman, has resigned his seat in Lok Sabha with effect from the 9th July, 1957

**RAILWAY PROTECTION FORCE  
BILL**

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to move\*

"That the Bill to provide for the constitution and regulation of a Force called the Railway Protection Force for the better protection and security of railway property be taken into consideration"

As Members are aware, Railways have their own Watch and Ward Departments for safeguarding their property and the goods entrusted to them for carriage. The Watch and Ward Departments functioning on the Railways have hitherto been handicapped by lack of adequate powers and well defined status as also of a proper sense of discipline to fulfil their primary functions of protecting Railway property and of property entrusted to Railways for transport. The Railways have during these years incurred heavy losses on account of theft and pilferage of Railway property and of payment of quite a large number of compensation claims preferred against them.

The proposed legislation is designed to bring about a radical change in the functioning of this Department, which is being re-designated as the Railway Protection Force, so as to achieve quick and effective results. It enables the personnel of the Force to be brought under a special set of disciplinary rules and confers on them, under certain conditions, powers of arrest and search without warrant. Moreover, the Railway Protection Force thus re-organised could provide, in times of need, suitable assistance to

\*Moved with the recommendation of the President.